

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 521 of 2020

IN THE MATTER OF:

B. S. Krishnan

... Appellant

Versus

**Stressed Assets Stabilization Fund
(SASF) & Anr.**

...Respondents

Present:

For Appellant :

Mr. R. Anand Padmanabhan, Advocate

For Respondents :

Mr. Siddhartha Barua and Mr. Praful Jindal,

Advocates for R-1

Ms. Satya Devi, Advocate for R-2

O R D E R

(Through Virtual Mode)

14.08.2020 Reply has not been filed within the given time-frame. Time is extended, at the request of the learned counsel for the Respondents, by two weeks to file reply-affidavit with advance copy to the learned counsel for the Appellant. Rejoinder, if any, may be filed within two weeks thereof.

List the appeal 'for Admission (After Notice)' on **14th September, 2020**.

The interim order is extended till next date.

**[Justice Bansi Lal Bhat]
Acting Chairperson)**

**[Dr. Alok Srivastava]
Member (Technical)**

**[Shreasha Merla]
Member (Technical)**

/ns/gc/